

High Court of Jammu and Kashmir at Jammu

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1502 Dated: 27/2/2018

It is hereby notified that the below mentioned Advocates on having surrendered their Certificates of Enrolment and voluntarily suspended their practice, as such their Enrolment Certificates are kept in abeyance with effect from the dates shown against each:-

S.No	Name S/Shri	Date of Surrender	Enrollment No. & Date
1.	Easar Ul Nabi S/O Gh. Nabi Shah R/O Tehsil, Khan Sahib, Distt. Budgam	18.01.2018	JK-92/13 Dt.20.02.2013
2	Vikas Kumar S/O Sansar Chand R/O Bagia, Tehsil & Distt. Doda A/P W.No.15, Kangloo Karlie, Dhar Road, Udhampur.	15.02.2018	No.75/08 Dt.15.02.2008

By Order.

(Mohammad Yasin Beigh) 27-02-18
Joint Registrar (Admn) 27/2 27/2

No: 59831-42/LP Dated: 27/2/2018

Copy to the: -

- 1-2). Registrar Judicial, High Court Wing Jammu/Srinagar.
3. All Principal District & Sessions Judges.
4. Secretary, Bar Council of India, New Delhi
5. President Bar Association _____
6. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
7. Incharge NIC High Court of Jammu & Kashmir, Jammu for uploading the same notification on official High Court website.
8. Mr. _____

.....for information.

Joint Registrar (Admn) 27-02-18
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